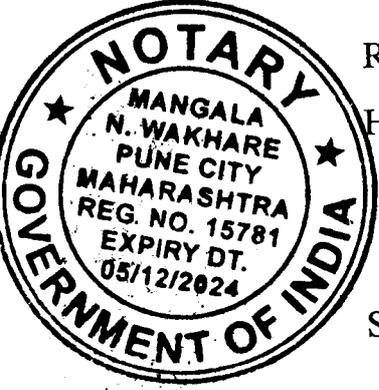


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
Original Application No. 35/2023(WZ)**



Rohan Abhilasha 'F' Co-operative  
Housing Society & Anr.

.....Applicant(s)

Versus

State of Maharashtra & Ors.

.....Respondent(s)

**Reply – Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2**

I, Nitin Shinde, Age – 57 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune – II i.e. Respondent No. 2, having my office at 2<sup>nd</sup> Floor, Jog Center, Wakdewadi, Pune – 411 003, do hereby state on solemn affirmation as under –

- 1) I say and submit that the Applicants have filed this application regarding dumping of debris of stones and other construction waste, which is blocking of two outlets of existing sewer channel adjoining to Gat No. 2414 located at Mauje Wagholi, Taluka Haveli, Pune and thereby stoppage of free flow of the sewerage and causing discharge of sewage effluent outflow onto adjoining roads and lands.
- 2) I say and submit that in order to verify the present status, the Official of Respondent-Board at Pune along with the

representatives of Rohan Abhilasha 'F' & 'D' co-op. Hsg. Soc.. on 23/6/2023 at Gat No. 1458 to 1465, Lohegaon, Wagholi Road, Wagholi, Pune – 412 207, Tal. Haveli, Dist. Pune and nearby area and observed as below –

- i) The applicants viz. Rohan Abhilasha 'F' & 'D' co-op. Hsg. Soc. are part of the construction project having total 24 nos. of buildings in the said project out of which only 'F' and 'D' these two buildings are applicants.
- ii) The said construction project has obtained Consent to Operate (Part) dated 4/11/2022, which was valid till 31/3/2023 for Total Plot Area 120800 Sq Mtr and completed BUA of 230745.96 Sq Mtr out of TBUA of 304379.37 Sq Mtrs as per Environment Clearance granted on 31/12/2015 and same has been applied for renewal to the MPC Board. A copy of the Consent to Operate (Part) dated 4/11/2022 is attached and annexed herewith as an **Annexure – I**.
- iii) During visit the representatives of the applicants showed the said nalla and the outlet of the same. The nalla seems to be a natural nalla / sewerage channel without any concreting and covering. The said nalla found open to sky with yellow coloured domestic water in it and foul smell was observed in nearby area.
- iv) The water samples of nalla were collected and sent for analysis to the MPC Regional Laboratory, Pune. The results of the same are awaited.



- v) The said nalla was found with less/ medium flow and found flowing towards Lohgaon – Wagholi Road from the premises of M/s Bhikshu Granite Mart LLP, Gat No. 1428, Old Gat No. 2414, Area 3 Ha 33 R, Mauje Wagholi, Tal. Haveli, Dist. Pune; said premises was found provided with fencing of blue coloured metal sheets wall.
- vi) The representatives of the applicants informed that M/s Bhikshu Granites Mart LLP is deliberately blocking the said nalla by putting debris and construction materials in it within its premises.
- vii) The said nalla was found flowing with low flow at main Lohgaon-Wagholi road near ‘Green Republic’ society.
- viii) It is informed by the applicant representatives that due to nalla blockage issue, the Applicants society and nearby residential societies are facing issues of foul odour, blockage of road, saturation of domestic water on road etc.

A copy of the visit report dated 23/6/2023 is attached and annexed herewith as an **Annexure – II**.

- 3) I say and submit that after receiving information about M/s Bhikshu Granite Mart from the applicant representatives, the Official of Respondent-Board at Pune carried out the visit to M/s Bhikshu Granite Mart / M/s Stonepark Holdings located at Gat No. 2414/2381, Lohgaon – Wagholi Road, Wagholi, Tal. Haveli, Dist. Pune along with the unit representative on 23/6/2023 and observed as follows :–



i) The said unit had obtained Consent to Operate from the MPC Board for marble cutting and polishing, which was valid up to 31/3/2015.

ii) At the above mentioned address one marble cutting industry is observed with about 5 – 10 nos. of workers. In the said unit two main marble cutting machines and one shed were found installed. Finished products such as marbles, granites were found stored within premises.

iii) At the North-East direction of the unit premises, one natural water stream / nalla with domestic water in it and foul odour was found entering in the premises. Said natural water stream / nalla was found diverted towards right hand side-towards East direction with the help of sand and debris excavated material and routed it to adjoining of the compound wall of premises and exit at Lohgaon-Wagholi road in front of 'Green Republic' Society.

iv) During visit, site excavation and excavated material was found stored within premises.

v) The details of Consent to Operate and light bill copy along with other Govt. permissions were not shared.

vi) The unit representative refused to sign the visit report. A copy of the visit report at the M/s Bhikshu Granite Mart dated 23/6/2023 is attached and annexed herewith as an **Annexure – III.**

4) I say and submit that during the visit, it was observed that the said nalla was neither found blocked / stopped by putting debris or construction material nor any sort of domestic water



was found accumulated on road or found overflowing on the Wagholi Road. A copy of the photographs taken during site visit are attached and annexed herewith as an Annexure – IV.

03 JUL 2023

Solemnly affirmed on this ..... day of ....., 2023 at Pune.

I know the affiant.

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2

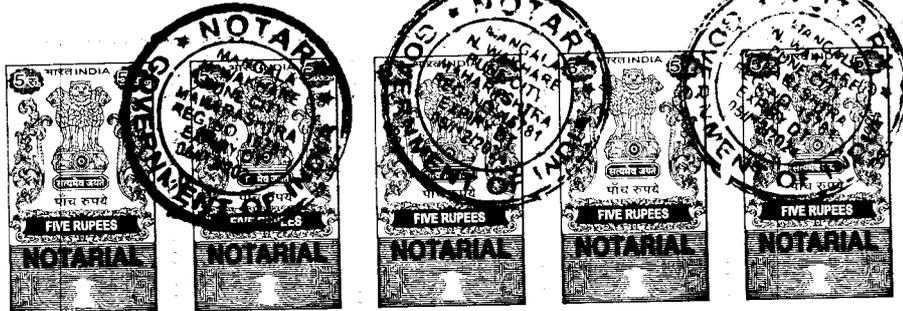
*Nitin Shinde*

ADVOCATE

(Nitin Shinde)  
Sub-Regional Officer,  
MPCB-Pune 2



**BEFORE ME**  
*[Signature]*  
**MANGALA N. WAKHARE**  
**ADVOCATE & NOTARY**  
**GOVERNMENT OF INDIA**  
03 JUL 2023



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000130159/CR/2211000314

Date: 04/11/2022

To,  
 M/s. Rohan Builders & Developers Pvt Ltd,  
 (Block A C E F & D), Gat No-1458, 1459,  
 1460, 1461, 1462, 1463, 1464, 1465,  
 Wagholi, Tal Haveli, Dist Pune



Your Service is Our Duty

**Sub: Renewal of Consent to operate (part) for residential construction project under Red Category**

- Ref:**
1. Consent to establish granted vide No MPCB/ROHQ/Pune/CE/CC-7516 dtd 05.09.2013
  2. Consent to establish granted vide No BO/CAC-Cell/CE/CAC-1705001068 dtd. 29.05.2017
  3. 1st Consent to Operate (Part-III) with amalgamation of 1st Consent to Operate (Part-I & II) granted vide No. Format1.0/CAC-Cell/UAN No.0000084553/CO-2006000441
  4. Minutes of 12th Consent Committee Meeting of 2022-23 held on 01.08.2022

Your application NO. MPCB-CONSENT-0000130159

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Renewal of consent to Operate is granted for period upto 31.03.2023**
2. **The capital investment of the project is Rs.Cr 429.7 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Renewal (part) is valid for residential construction project named as M/s. Rohan Builders & Developers Pvt Ltd, (Block A C E F & D), Gat No-1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, Wagholi, Tal Haveli, Dist Pune on Total Plot Area of 120800 SqMtrs for completed construction BUA of 230745.96 out of Total Construction BUA of 304379.37 SqMtrs as per EC granted dated 31.12.2015 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Consent to Establish dated 05.09.2013	120800.00	217804.91
2	Revalidation of C2E with expansion dtd 29.05.2017	120800.00	304379.37
3	Environment Clearance dated 31.12.2015	120800.00	304379.37
4	Consent to Operate (Part-III) dtd 10.06.2020	120800.00	230745.96



13. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2212/CR-204/TC-II dtd 31.12.2015 for Total plot area of 120800.00 Sq.mtrs, and total Construction BUA 304379.37 Sq. Mtrs

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



bae6ed87  
bf075955  
10143c7e  
776e0be9  
4578adea  
2223206f  
10253e8b  
602e237d

Signed by: Dr. Y.B.Sontakke  
Joint Director (WPC)  
For and on behalf of  
Maharashtra Pollution Control Board  
jdwater@mpcb.gov.in  
2022-11-04 16:29:09 IST

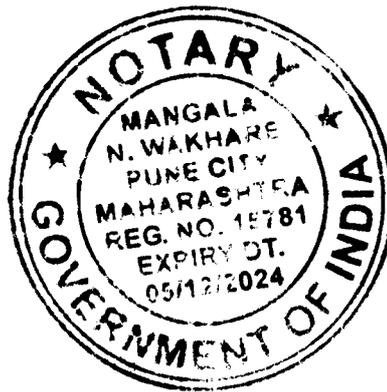
**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	859400.00	MPCB-DR-10092	31/01/2022	RTGS
2	25000.00	TXN2207003271	28/07/2022	Online Payment
3	787240.00	TXN2209001145	12/09/2022	Online Payment

**Rs 787240 is paid towards lapse consent to establish fees.**

**Copy to:**

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC Desk for updation purpose.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

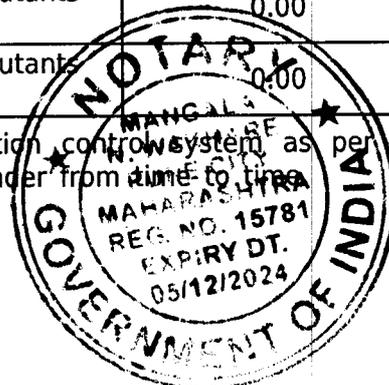
- 1) A] As per your application, you have provided Sewage Treatment Plant of designed capacity 1500 CMD with RMMBR technology for the treatment of 1169.7 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1302.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

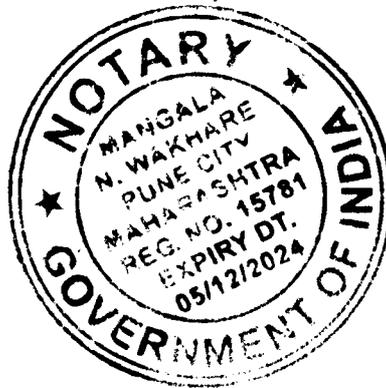
- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant Standard
S-1, S-2	DG Sets-2 Nos, 500 kVA each	Acoustic Enclosure	4.50	HSD 105 Ltr/Hr	1	SO2 50. Select
S-3, S-4	DG Sets, 2 Nos, 200 kVA each	Acoustic Enclosure	3.00	HSD 40 Ltr/Hr	1	SO2 19.2 Kg/Day
S-4, S-5, S-6	DG Sets, 3 Nos, 400 kVA each	Acoustic Enclosure	4.50	HSD 100 Ltr/Hr	1	SO2 48 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs. 25.0 Lakh	Existing	Towards O & M of pollution control system	31.03.2023	31.07.2023

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

# Existing BG obtained for above purpose if any may be extended for period of validity as above.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	NA	0	NA	NA	NA	NA

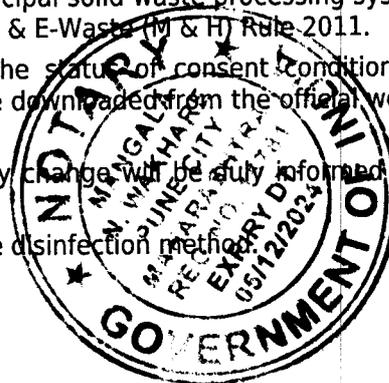
**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
				NA



**SCHEDULE-IV****General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.



- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

---

This certificate is digitally & electronically signed.

---

OVER



MAHARASHTRA POLLUTION CONTROL BOARD  
SUB-REGIONAL OFFICE, PUNE-II

Phone - (020) - 25816451

Fax - (020) - 25811029

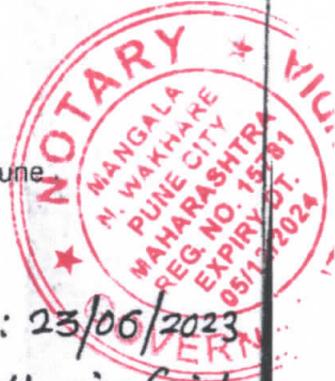
Email - [sropune2@mpcb.gov.in](mailto:sropune2@mpcb.gov.in)



2<sup>nd</sup> Floor, "Jog Center"

Wakadewadi, Mumbai-Pune

Road, Pune - 411003



VISIT REPORT

Date: 23/06/2023

- 1) Name & address: M/s. Rohan Abhilasha "F" Co-operative Housing Society  
& M/s. Rohan Abhilasha "D" Co-operative Housing Society  
Gat No. 1458 to 1465, Lohegan, Wagholi Road,  
Wagholi, Pune-412207, Tal-Haveli, Dist-Pune.  
23<sup>rd</sup> June 2023
- 2) Date of visit:-
- 3) Contact person (Tel/Mob/email):- M. Vineet Singh-Kumar, Chairman  
9763884487, rohan.abhilasha.F@gmail.com
- 4) Consent status:- Obtained in Infrastructure/RED/ISI Category wide  
Boards consent dtd. 04/11/2022 which was valid  
up to 31/03/2023, applied for renewal. copy attached.
- 5) Additional Information:-

Subject:- Present status report in the matter of Original  
Application 35/2023 before the National Green  
Tribunal Western Zone Bench, Pune.

Ref:- Original Application No. 35/2023 w/z - Rohan Abhi-  
-lasha F Co-operative Housing Society Vs State of  
Maharashtra, Through its Secretary, Environment  
Department & Ors before Hon'ble NGT, Western Bench  
Pune NOTICE received to this office vide No.  
230509-FIS-0042.

This has in reference with the aforementioned Hon'ble  
NGT Case No. 35/2023 regarding "blocked outlets of sewer  
channel located outside Gat No. 2414, Wagholi Road,  
Wagholi, which was causing out-flow of sewerage water  
onto common road and land adjoining such blocked outlets,  
as well as releasing persistent foul odour and preventing  
access and use of public road?" Page No. -1/3 (P.T.O.)

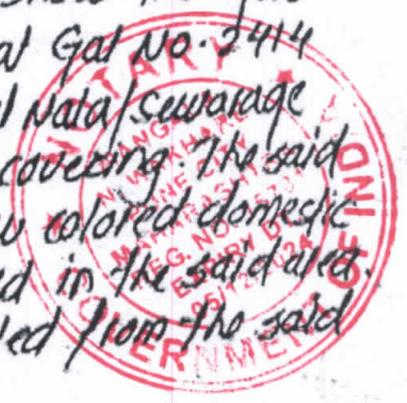
Accordingly, today on 23<sup>rd</sup> June 2023, I, Anirash Varjanath Kadale, Field Officer, M.P.C. Board, Pune-II alongwith the representatives of m/s. Rohan - Abhilasha F & D co-operative Housing Society have jointly visited the aforementioned area & surroundings and noted following observations:-

1. The applicant - m/s. Rohan Abhilasha F & D co-operative Housing Society is a building & construction project, situated at Wagholi which have total ~~27~~<sup>24</sup> nos of buildings in the said entire project and out of which building F and D are the applicant co-operative Housing society. (i.e. Project Proponent and further mentioned as PP).
2. The PP has obtained existing Consent to Operate for its project for "total Plot Area of 120800 sq. meters and completed BUA - built up area of 230745.96 sq. mtrs out of total construction BUA of 304379.37 sq. mtrs as per EC granted dated 31/12/2015" vide Board's consent dtd. 04/11/2022 which was valid up to 31/03/2023 (copy attached), applied for renewal to MPC Board vide application UAN No. MPCB-CONSENT-0000158927 (copy attached)
3. During visit the PP representatives show the aforementioned outlet of sewer channel at Gat No. 2414 Wagholi which seems to be a natural Nalla/Sewerage channel without any concreting and covering. The said nalla found open to sky with yellow colored domestic water in it and foul smell observed in the said area. JVS - Joint vigilance sample collected from the said nalla.

During visit the said nalla found with less/medium flow and found flowing towards Lohegaon-Wagholi Road from the premises of m/s. Bhikshu Granite mart Marbles LLP, Gat No. 1428, Old Gat No. 2414, Area 3 Ha 33 R, Mauje Wagholi, Tal. Haveli, Dist. Pune. The said premises found provided with fencing as blue colored metal sheets wall.

*Anirash Varjanath Kadale*  
Field Officer  
M.P.C. Board  
Pune-II

23/06/23



5. During visit it is informed by the PP representatives that M/s. Bhikshu Granites <sup>mart</sup> Marble LLP is the main culprit who deliberately blocked the aforementioned Nalla by putting debris & construction materials on it within their premises.
6. During visit at main lahegaan - Wagholi Road near "Green Republic" society the said nalla found flowing with low flow.
7. During visit it is informed by the PP representatives informed that due to aforementioned issue entire m/s. Rohan Abhilasha Building project as well as all nearby residences, society are affected mainly due to spread of foul odour, blockage of road, Saturation of domestic water on roads etc.



*Avinash V. Kadale*  
23/06/2023

(Avinash V. Kadale)  
PO, MPCB, Pune-II

ROHAN ABHILASHA E CLUSTER

Dharmendra (Secretary)  
23/6/23  
Pankaj (Chairman)  
23/6/23

DHARMENDRA KUMAR  
9822985102 - Pankaj Gangan.  
8149883799 - Dharmendrakumar.  
9561032194 - Ajay Paudeshi.

(Pankaj P. Gangan)

*Ajay S. Paudeshi*  
23/06/23  
(Ajay S. Paudeshi)  
witness



MAHARASHTRA POLLUTION CONTROL BOARD  
SUB-REGIONAL OFFICE, PUNE-II

Phone - (020) - 25816451

Fax - (020) - 25811029

Email - [sropune2@mpcb.gov.in](mailto:sropune2@mpcb.gov.in)



2<sup>nd</sup> Floor, "Jog Center"

Wakadewadi, Mumbai-Pune

Road, Pune - 411003

VISIT REPORT

1) Name & address:

Date 23/06/2023  
M/s. Bhikshu Granimart / M/s. Stonepark Holding  
Gat No. 2414/2381, Lohgaon - Waghali Road,  
Waghali, Tal - Haveli, Dist - Pune

2) Date of visit:-

23<sup>rd</sup> June 2023

3) Contact person (Tel/Mob/email):-

Mr. Pawar,  
Mr. Porwal, 9921264646

4) Consent status:-

Details noted from MPCB portal as  
Obtained in Green/SSI for Marble cutting

5) Additional Information:-

and Polishing which was valid up to  
31/03/2015.

This has in reference with the Original Application  
No. 35/2023 w/z Rohan Abhilasha F Co-operative Housing  
Society vs State of Maharashtra before Hon'ble HGT -  
National Green Tribunal regarding "blocked outlets of  
sewer channel located outside Gat No. 2414, Waghali  
Road, Waghali which was causing out-flow of sewerage  
water on to common road and land adjoining such  
blocked outlets, as well as releasing persistent foul  
odour and preventing access and use of public road"  
as mentioned in "Description" column.

Accordingly today on 23<sup>rd</sup> June 2023, I, Aninash  
V. Kadale, Field officer, MPCB along with Mr. Pawar

P-7-0

23/06/23



as unit representative have visited the site and noted following observation:-

1. At the time of visit at the aforementioned address one marble cutting industry is observed with about 5-10 nos of workers. There are two main marble cutting machines found installed, one shed found installed, finished products - marbles, granites found stored within premises. Consent status as mentioned above.
2. During visit at North-East direction of premises one natural water stream/Nalla with domestic water in it and foul odour found entering in the premises. The said natural water stream/Nalla found diverted towards righthand side-toward east direction with the help of sand & debris excavated material and scouted it along <sup>to</sup> adjoining of compound wall of premises and exit at lakegan Wagholi Road in front of "Green Republic" Society.
3. During visit site excavation and excavated material found stored within premises.
4. During visit details of consent to operate and right bill copy, along with other govt permissions not shared.



*[Signature]*  
23/06/2023  
(Avinash V. Zadale)  
AO, MPUB, Pune-II

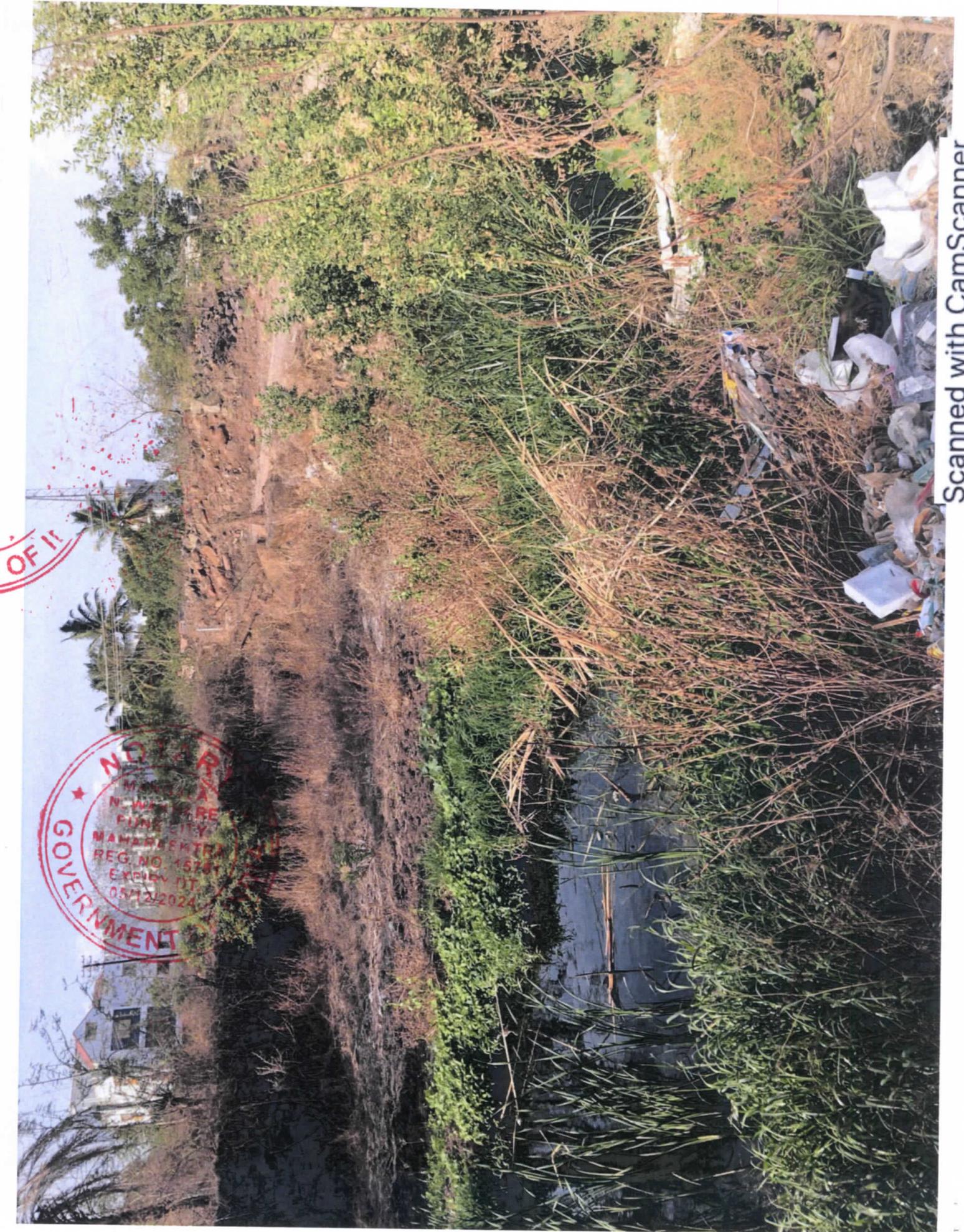
Note: - Industry/Unit representative refused to sign this visit report.

*[Signature]*  
23/06/2023



Scanned with CamScanner

DEPARTMENT OF INDUSTRY









**सुचना**  
 मदरची मिळकत गट नं. 9826, जुना गट नं. 2898  
 क्षेत्र 3 हेक्टर 33 आर भोजे वाघोली, ता. हवेली जि.पुणे  
 भिक्षु ग्रनीमार्ट एल. एल. पी. यांच्या कायदेशीर खरेदी  
 मालकी ताबे वहिवाटीची आहे. तरि कोणी  
 अतिक्रमण यास कायदेशीर कारवाई केली जाईल.

MAHARASHTRA  
 GOVERNMENT OF INDIA  
 REG. NO. 15781  
 EXPIRY 05/12/2024

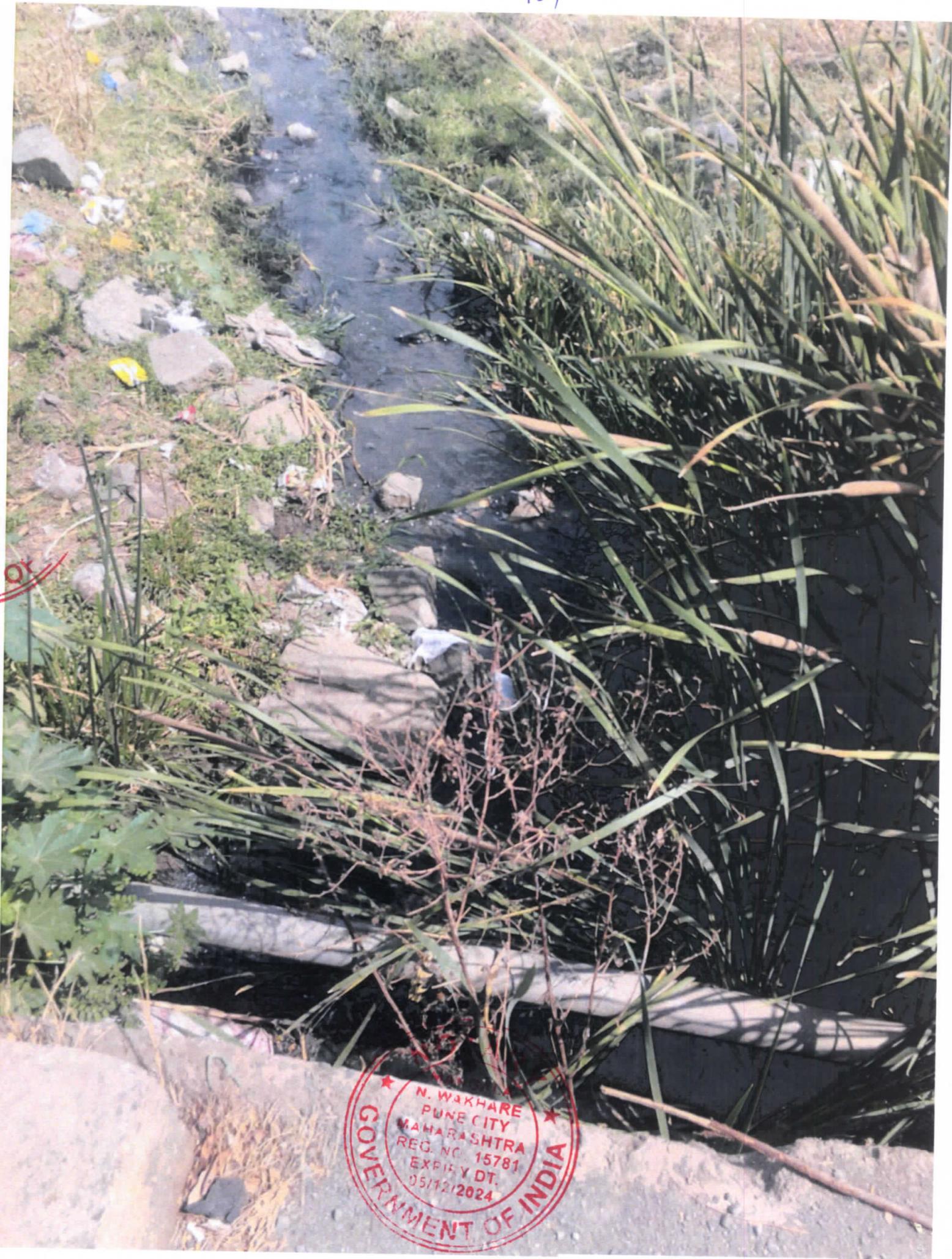


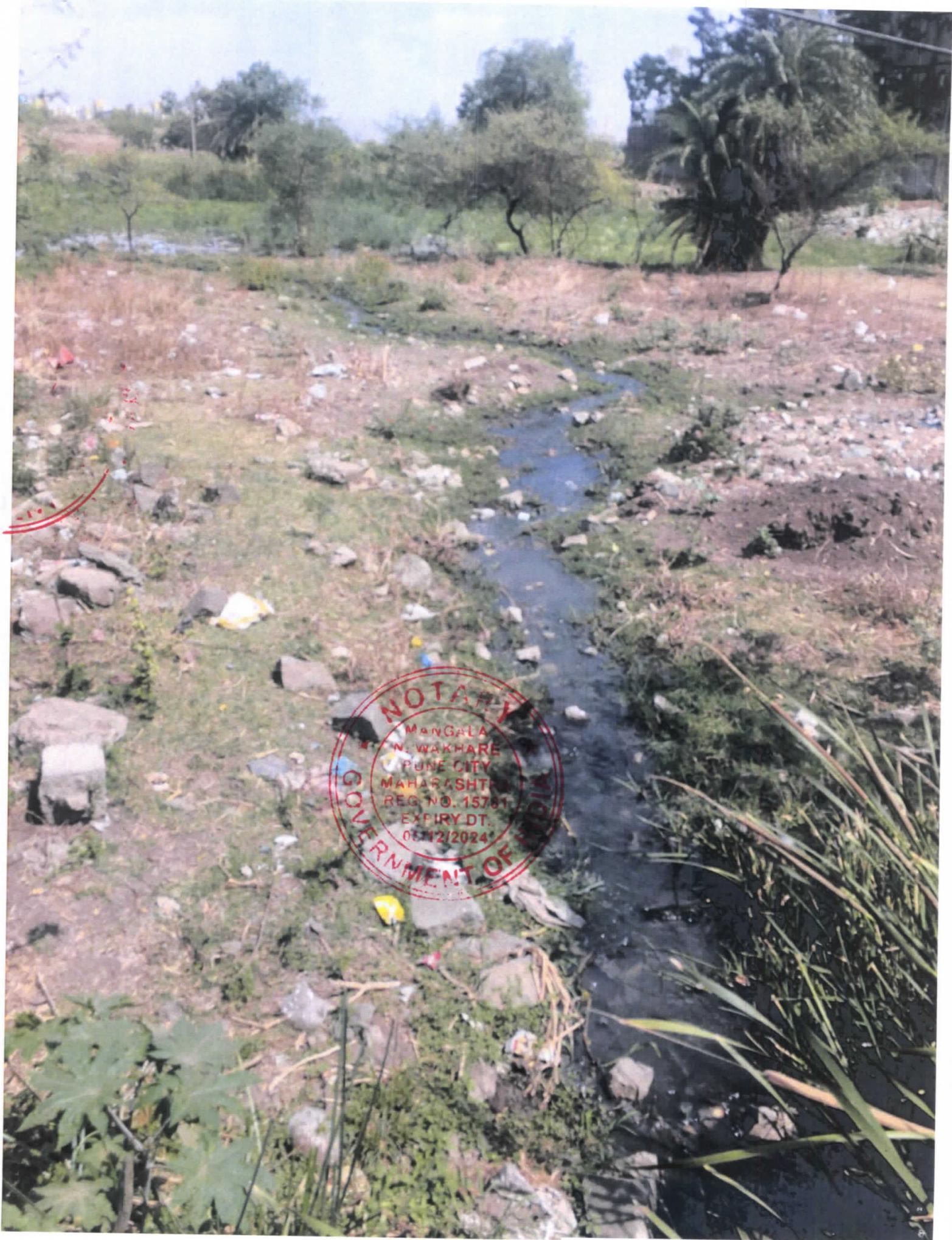
खु ता  
 सधची मिकळत मट व ३३  
 १ हेक्टर ०२ आठ मोजे व  
 मिश्र इमीमट ५०० एकर  
 मालकीची व त व वरिष्ठ  
 अतिक्रमण केळ्यात काय  
 १ जुना मट नं. २४४११ क्षेत्र  
 लो. ता. इंदोरी, जि. पुणे  
 याच काळजात साठी  
 ची आहे. ती को

PUNE WARHOLE  
 PUNE CITY  
 MAHARASHTRA  
 REG. NO. 15781  
 EXPIRY DT.  
 05/12/2024  
 GOVERNMENT OF INDIA



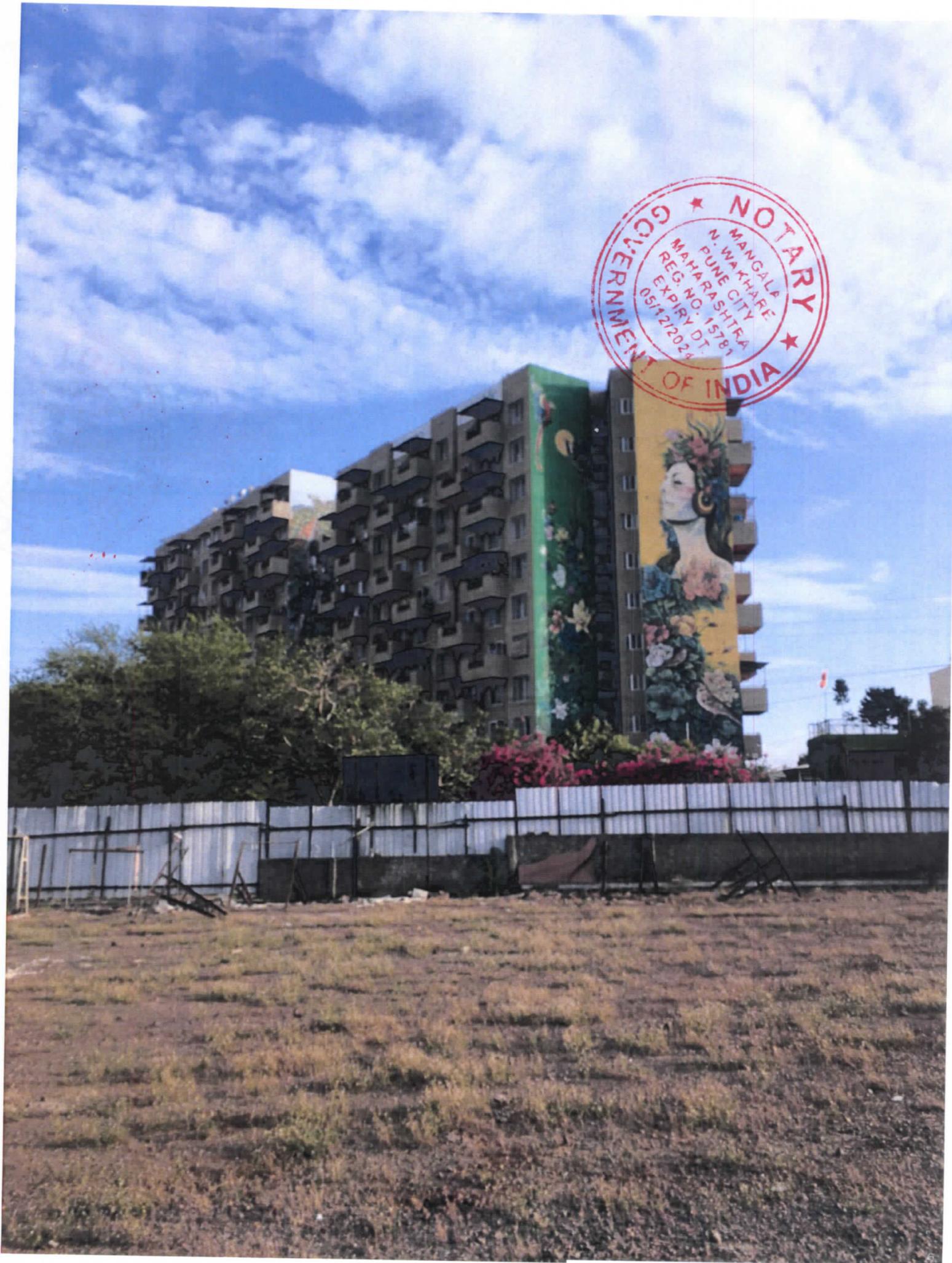
NOTARY  
MANGALA  
N. WAKHARE  
PUNE CITY  
MAHARASHTRA  
REG NO. 15781  
EXPIRY DT  
05/12/2024  
GOVERNMENT OF INDIA













NOTARY  
MANGALYA  
PUNJ CITY  
WAPDA PESHAWAR  
REG. NO. 10781  
EXPIRY 01  
05/11/2024  
GOVERNMENT OF INDIA



NDIA

NOTARY  
MANGALORE  
N. WAKHARE  
BUNE CITY  
MANGALORE  
REG. NO. 15  
REG. NO. 15  
REG. NO. 15

ecode



NOTARY  
N. WAKHANE  
MAHARASHTRA  
REG. NO. 152/2024  
GOVERNMENT OF INDIA











**NOTARY**  
MANGALA WAKHARE  
PUNE CITY  
MAHARASHTRA  
REG. NO. 15781  
EXPIRY DT. 05/12/2024  
GOVERNMENT OF INDIA





